

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 111

CP (IB) No. 8/Chd/Hry/2024

IN THE MATTER OF:

Carry Packer Regd. Noida

...Petitioner

Vs.

Atlas Cycles (Haryana) Limited

...Respondent

Under Section: 9, IBC 2016

Order delivered on 05.06.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. Akaant Kumar Mittal, Advocate

For the Respondent: Mr. Kunal Surhatia, Advocate

ORDER

Reply has been filed by Ld. Counsel for the Respondent vide Diary No. 04085/01 dated 21.02.2024. The same is taken on record. A date is requested by Ld. Counsel for the Petitioner for filing rejoinder. Let the same be filed within one week with a copy in advance to the counsel opposite. Ld. Counsels for the parties are directed to file short written submissions at least one week before the next date of hearing by exchanging copies with each other. List the matter for arguments on 12.08.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti